

PLAINTS OF PETTY OFFENCE CASES UNDER THE SABAL PETTY OFFENCE
 AND DEPOSIT SCHEME / POWER JYOTI ACCOUNT IN STATE BANK OF
 INDIA)

BT-24/11/18

In the Court of SJM Barakilly

Number: _____ Date of Filing: _____
 Under: _____ Police Station: _____
 Section/Act: _____ Department: _____

The proposed fine may be deposited in _____
 account number _____ (To be
 taken in by the District
 Judgeship before uploading the
 forms on the website of State
 Bank of India along with
 applicable commission after
 filling up the prescribed
 Criminal Deposit slip. (The details
 of the Scheme and Chalan
 forms are available on the
 website)

_____ NIL _____

Chief Judicial Magistrate
 Barakilly

Prasanna Kumar
 Member of Bench

DETAILS OF PETTY OFFENCE CASES UNDER THE SABAL PETTY OFFENCE FINE DEPOSIT SCHEME (POWER JVOTI ACCOUNT IN STATE BANK OF INDIA)

Case Number	Name of Parties	Under Section/Act	Police Station / Proposed Fine	Remarks
24/11B				ACCIDENT

NIL

Dr
Addl. Chief Judicial Magistrate-1st
Bareilly

Account number, (to be read at by the District Judge) before depositing the amount on the (website) of State Bank of India along with applicable commission after filling up the prescribed (Form/Deposit Slip) (The details of the Scheme and Charges are available on the website)

OFFICE OF PETTY OFFENCE UNDER THE SABAL PETTY OFFENCE
 THE DEPOSIT SCHEME POWER BYOTI ACCOUNT IN STATE BANK OF
 INDIA)

Dr - 25/11/18

In the Court of
 J.M. Borkar

Number	Name of Parties	Under Section/Act	Police Station/ Department	Proposed Fine	Remarks
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					The proposed fine may be deposited in
					Account number
					(To be read in by the District
					Judgeship before
					uploading this
					forms on the
					website) of State
					Bank of India
					along with
					applicable
					commission after
					bring up the
					prescribed
					(Criminal/Deposit
					esp. (The details
					of the Scheme
					and Charga
					forms are
					available on the
					website)

NIL

Chief Judicial Magistrate
 Bareilly

Signature of
 J. M. Borkar

DETAILS OF PETTY OFFENCE CASES UNDER THE SARAL PETTY OFFENCE FINE DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF INDIA)

Case Number	Name of Parties	Under Section/Act	Police Station / Department	Proposed Fine	Remarks
25/11/18					

NIC

ADDL. Chief Judicial Magistrate-1st
Barilly

Account number (To be filled at by the District Judge) before uploading the programme on the website of State Bank of India along with application for commission after filling up the prescribed form. (The details of the Scheme and Charges are available on the website)

IN MATTERS OF PETTY OFFENCE CASES UNDER THE SABAL PETTY OFFENCE
 AND DEPOSIT SCHEME (POWER BYOTI ACCOUNT IN STATE BANK OF
 INDIA)

Dr-27/11/18

In the Court of _____
 C.M. Borkar

Remarks	The proposed fine	Name of Parties	Under Section/Act	Police Station/ Department
The proposed fine may be deposited in account number _____ (To be filed in by the District Judge before uploading this forms on the website) of State Bank of India along with applicable commission after filling up the prescribed Criminal/Deposit slip. (The details of the Scheme and Criminal forms available on the website)				

NIL

Chd. J. Magistrate
 Bareilly

Handwritten signature

DETAILS OF PETTY OFFENCE CASES UNDER THE SARAL PETTY OFFENCE FINE DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF INDIA)

Case Number	Name of Parties	Under Station / Proposed Department	Remarks
27/1/11B			
	In the Court of	ACMI	

The proposed fine may be deposited in District Judge's office before depositing the amount on the website of State Bank of India along with applicable commission after filling up the prescribed form. (The details of the Scheme and Charges are available on the website)

Dr. Chief Judicial Magistrate-1st Barilly

NIL

OFFICE OF PETTY OFFENCE UNDER THE SARAL PETTY OFFENCE
 AND DEPOSIT SCHEME (POWER VOTI) ACCOUNT IN STATE BANK OF
 INDIA)

Dr - 29/11/18

In the Court of CJM Barkilly

Remainder	Proposed / Fine	Police Station / Department	Under Section/Act	Name of Parties	Number
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The proposed date may be deposited in account number (To be filed in by the District Judge) before uploading the programs on the website of State Bank of India along with applicable commission after filling up the prescribed Criminal/Deposit slip. (The details of the Scheme and Chagan forms are available on this website)

NIL

(Mirrored stamp)
 District Criminal Magistrate
 Barkilly

(Handwritten)
 Respondent of the case

DETAILS OF PETTY OFFENCE CASES UNDER THE SARAJI PETTY OFFENCE FINE DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF INDIA)

Case Number	Name of Parties	Under Section/Act	Police Station / Department	Proposed Fine	Remarks
2911/B					In Dip Court of PCTMT

The proposed fine may be deposited in account number (To be filled in by the District Judge) before depositing the amount on the website of State Bank of India along with applicable commission after filling up the prescribed form. (The details of the Commission and the charges are available on the website)

Dr. Addl. Chief Judicial Magistrate-1st
Barilly

X/L

DETAILS OF PETTY OFFENCE CASES UNDER THE SABAL PETTY OFFENCE
 AND DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF
 INDIA)

BR-30/11/18

In the Court of C.M. Borkar

Sl. No.	Name of Parties	Section/Act	Police Station / Department	Proposed Fine	Remarks
					The proposed fine may be deposited in account number (to be info as by the District Judgehip before applying the forms on the website of State Bank of India along with applicable commission after filling up the prescribed Chalan/Deposit slip. (The details of the Scheme and Chalan forms are available on the website)

NIC

Handwritten signature

Chief Judicial Magistrate
 Petty



DETAILS OF PETTY OFFENCE CASES UNDER THE SARAJ PETTY OFFENCE FINE DEPOSIT SCHEME (POWER WITH ACCOUNT IN STATE BANK OF INDIA)

Case Number	Name of Parties	Under Section	Police Station / Department	Proposed Fine	Remarks
2011/B			ACI M I		

NIL

Dr. Anil Chit Judicial Magistrate-1st Barilly

Account number (To be read in by the District Judge) before depositing the amount on the website of State Bank of India along with applicable commission when being up the prescribed Children Deposit Scheme. (The details of the Scheme and Charges are available on the website)

OFFICE OF PETTY OFFENCE UNDER THE SABAL PETTY OFFENCE
 THE DEPOSIT SCHEME / POWER YOUTH ACCOUNT IN STATE BANK OF
 INDIA)

87-31111D

In the Court of
 C.M. B. V. M.

Case Number	Name of Parties	Under Section/Act	Police Station / Proposed	Fine	Remarks
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The proposed fine may be deposited in account number (to be laid in by the District Judge) before applying the provisions on the website) of State Bank of India along with applicable commission after filling up the prescribed form (The details of the Scheme and Chapter forms are available on the website)

NIL

Chief Judicial Magistrate
 Bareilly

Proposed by
 M. S. M. S. M. S.

DETAILS OF PETTY OFFENCE CASES UNDER THE SABAL PETTY OFFENCE FINE DEPOSIT SCHEME (POWER BYOTI ACCOUNT IN STATE BANK OF INDIA)

Case Number	Name of Parties	Under Station / Police Station / Department	Proposed Fine	Remarks
31/11/18				

In the Court of ACJMT at M

The proposed fine may be deposited in _____ (To be used at by the District Judge) before uploading the forms on the website of State Bank of India along with applicable commission when filling up the prescribed form. (The details of the Scheme and Charges are available on the website)

Dr
Addl. Chief Judicial Magistrate-1st Barilly

NH 7

DETAILS OF PETTY OFFENCE CASES UNDER THE SARAL PETTY OFFENCE
FINE DEPOSIT SCHEME (POWER JYOTI ACCOUNT IN STATE BANK OF
INDIA)

Case Number	State of Parties	Under Section/Police Station / Department	Proposed Fine	Remarks
29/1/18		ACIM II		

The proposed fine may be deposited in account number _____ To be read in by the District Judge before depositing the amount on the website of State Bank of India along with appropriate commission after filling up the prescribed form. (The details of the Scheme and Charges are available on the website)

1- 7/18 to 29/1/18

29/1/18

FOR THE SARAL PETTY OFFENCE II